GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:588
ANSWERED ON:27.02.2013
DGCA GUIDELINES FOR AIRLINES SAFETY
Pakkirappa Shri S.;Panda Shri Baijayant;Shanavas Shri M. I.;Tandon Annu

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government/DGCA is framing new guidelines/conducting special tests/audits to ensure safety of airlines;
- (b) if so, the details thereof;
- (c) whether a Civil Aviation Safety Advisory Council (CASAC) has been set up in order to formulate new safety guidelines;
- (d) if so, the details thereof along with the areas where the said Committee is likely to look into and the present status of the objectives and mandate of the Council;
- (e) whether the mandatory air worthiness modifications issued have been implemented by public and private operators;
- (f) if so, the details thereof and if not, the reasons therefor, airline-wise along with the strictures passed/action taken against defaulting airlines during each of the last three years and the current year, airlinewise; and (g) the corrective steps taken by the Government in this regard and to tackle the issue of delayed departure and arrival of flights?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K.C.VENUGOPAL)

- (a)& (b): Yes, Madam. DGCA officers carry out surveillance/audit of various operators as per Annual Surveillance Programme (ASP) approved by the Competent Authority. The details of ASP for 2013 duly approved by the Competent Authority are available on DGCA Website: www.dgca.gov.in for information of general public.
- (c) & (d): Yes, Madam. Civil Aviation Safety Advisory Council (CASAC) was established in May, 2010 with DGCA as the Chairman. However, the composition of CASAC was revised vide Ministry's Order No. A.60015/165/2010-DG dated 26.07.2012 with Secretary, Civil Aviation as Chairman (Copy attached as Annexure `A`) and the areas for functioning of CASAC is defined in the said Order.
- (e) Yes, Madam. The Mandatory Airworthiness Modifications have been implemented by public and private operators and there has been no default from any operator.
- (f) & (g): Not applicable as the Mandatory Modifications issued have been complied by all operators.